

रकम की वसूली नहीं कर सकता क्योंकि उसकी नियुक्ति समिति के प्रबंध संविधान कार्यों व वित्तीय परिस्थिति की जांच करने तथा रिपोर्ट प्रस्तुत करने के लिए की जाती है ।

(ग) जांच की रिपोर्ट प्राप्त होने पर, कानून के अनुसार जांच पड़ताल के निष्कर्षों के आधार पर कार्यवाही की जाएगी ।

Recruitment in clerk Grade Services

6640. SHRI NAWAL KISHORE SHARMA:

SHRI KESHAORAO PARDHI:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Post Master General, Delhi had fixed any criteria for the direct recruitment in the clerk grade services;

(b) whether consequent upon the transfer of senior superintendent, the recruiting officer misused his powers by making appointments in violation of the criteria laid down in this regard;

(c) whether the case has already been enquired into; and

(d) if so, the action taken by Government so far in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KARTIK ORAON):

(a) The criteria for direct recruitment in the clerical grade services have been laid down by the Director-General, Posts and Telegraphs.

(b) and (c). Certain irregularities have been observed in the recruitment of time scale clerks in New Delhi Central Division. An enquiry into the irregularities is in progress.

(d) Postmaster-General New Delhi has been instructed to cancel the recruitment and to call for fresh applications for filling up the posts of

Time Scale Clerks. He has also been directed to consider the applications already on record alongwith fresh application to be received. The Postmaster-General New Delhi has also been directed to initiate disciplinary proceedings against the officials found guilty of irregularities after the enquiry in this regard is completed.

Allotment of Government accommodations

6641. SHRI H. N. NANJE GOWDA: SHRI K. LAKKAPPA:

Will the Minister of WORKS AND HOUSING be pleased to state

(a) whether it is a fact that the Central Government employees in various categories are without Government accommodation for a long time;

(b) whether it is also a fact there are employees who have not been allotted Government accommodation even after putting in more than 20 years service;

(c) if so, what action Government propose to take to remedy the situation; and

(d) what other steps Government propose to take to provide accommodation to Government servants at the earliest?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) and (b). Yes, Sir.

(c) and (d). Government have already taken action to augment the residential accommodation in the general pool by constructing more quarters in the various types. Apart from about 10,000 quarters sanctioned before 1-4-1978, Government have undertaken a crash programme of construction of about 21300 residential units in the general pool at various places mostly in types A, B and C. For the time being, due to constraints on resources, construction has been restricted to 14853 quarters. Resour-